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O.A.NO.310 OF 2007

ORDER DATED 08.11.07

The applicant has filed the Original Application under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following reliefs :—

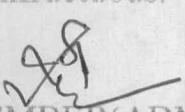
“(i) quash the impugned order of transfer as at Annexure-1 by concurrently holding the same is bad, illegal and non-est in the eye of law;

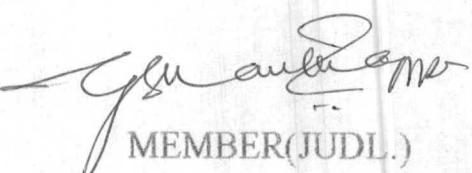
(ii) pass other order(s)/direction(s) as may be deemed fit and proper in the interest of justice.”

2. We have heard the Ld.Counsel for the Applicant as well as the Respondents.

3. After hearing both sides, <sup>without going to merit of the case,</sup> we direct the applicant to submit a representation to the Res.No.1 within fifteen (15) days from the date of receipt of a copy of this order and the Res.No.1 is directed to consider the same and communicate the decision to the applicant within two months from the date of receipt of the said representation. Till the disposal of the representation of the applicant, he will not be transferred from the present posting.

4. With the above direction, the O.A. is disposed of. No costs. ~~And the~~ M.A.522/07 for vacation of stay filed by the Respondents is also disposed of as infructuous.

  
MEMBER(ADMN.)

  
MEMBER(JUDL.)